

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.124- IA/541(AHM)2021
ITEM No.125- IA/542(AHM)2021 in
CP(IB) 207 of 2017

Proceedings under Section 9 IBC

IN THE MATTER OF:

Ramesh T Mehta (HUF)

.....Applicant

V/s

Forever Precious Jewellery & Diamond Ltd

.....Respondent

Order delivered on ..01/11/2022

Coram:

Dr.Madan B. Gosavi, Hon'ble Member(J)

Kaushalendra Kumar Singh , Hon'ble Member(T)

PRESENT:

Mr. Nipun Singhvi, Advocate, along with Mr. Mayur Jugtawat, Advocate, for the applicant/liquidator in IA/541(AHM)2021 and IA/542(AHM)2021

Mr. Jaimin Dave, Advocate, for the successful bidder in IA/541 of 2021

No one appeared on behalf of the respondent in IA/541(AHM)2021

Mr. Nilesh P Udernani, Advocate for respondent No.1/HDFC Bank in IA/542(AHM)2021

ORDER

IA/541(AHM)2021 is filed by the Liquidator against the Madras Export Processing Zone SEZ & Ors. for direction to the respondents to lift the lien lying in their custody.

Heard Ld. Counsel for the applicant.

The Ld. Counsel for the liquidator brought to our notice the latest judgment of the Hon'ble Supreme Court in the case of ***Sundaresh Bhatt, Liquidator of ABG Shipyard Vs. Central Board of Indirect Taxes and Customs***, in Civil Appeal No.7667 of 2021. We call upon the respondent to make his submissions. Since the Ld. Counsel for the respondent filed a leave note, the matter stands adjourned.

List the matter on 28.11.2022

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KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)